

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**(IB)-795(ND)/2018**

**IN THE MATTER OF:**

**M/s Kei Industries Ltd.**

**...PETITIONER**

**Vs.**

**M/s Hacienda Projects Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.08.2019**

**Coram:**

**Shri. P.S.N. Prasad,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)**

**For the Petitioner :  
For the Corporate Debtor : Sakshee Sharma, Adv.**

**ORDER**

Counsel for the corporate-debtor is present and agreed to file vakalatnama within next three days and also stated that the matter is in the process of settlement. Therefore, post the matter to 2<sup>nd</sup> September, 2019.

*-sd-*  
**Member (T)**

*Sd-*  
**Member (J)**